

FIR No. 10/21  
PS Shakarpur  
State vs Parul Jawa  
U/s 420/406/34 IPC  
16.01.2021.

Present : Ld. APP for the State.

Sh. Kapil Chaudhary, Id. Counsel for the accused  
IO SI Mahesh in person.  
Complainant Madhu Jha through VC.  
Victims Pankaj, Suraj, Jaimal, Lokesh and Ankit in person.  
All the victims and complainant stand identified by the IO.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Parul Jawa.

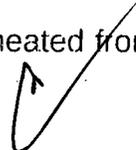
Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 08.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. The Id. Counsel further submitted that the accused is herself a victim of fraud by her employer namely Ashish who had employed the accused in his office. The Id. Counsel further submitted that the accused belongs to a very poor family and she lost her job during lockdown. Further on or about 16.12.2020, she received a vacancy offer on Quickr and was retained by her employer Ashish for the post of HR but after a week the accused left the job on 23.12.2020 as her employer was not doing the job in proper manner. The Id. Counsel further submitted that she is totally innocent and has not engaged in any conspiracy to cheat the victims. Further she is a young aged person with no previous criminal involvement. Furthermore, the accused is also ready to settle with the victim without prejudice to her defence.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO, co-accused Ashish is still at large and the investigation is at initial stage.

Heard both the parties.

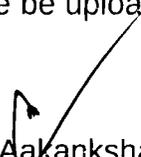
The allegations are serious in nature. Further co-accused Ashish is still at large. However, in the present case, the accused is in J/C since 08.01.2021. The IO has affirmed that she has no previous criminal involvement. On specific query, IO stated that he has already taken the accused in JC and her further custodial interrogation is not required. Furthermore, the victims and the complainant have submitted before the court that the amount cheated from them



individually has been repaid to them and they have no objection if the accused is granted bail in this case. On specific query, the IO submitted that in the present FIR there are six victims including the complainant and the amount cheated from them has been repaid to them. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 30000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which she is the accused.
3. She will not try to tamper with the evidence and will not try to contact the complainant and the victims during the pendency of the case.
4. She will not leave the country without the permission of the Court.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Ankanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

FIR No. 10/21  
PS Shakarpur  
State vs Naresh Kumar  
U/s 420/406/34 IPC  
16.01.2021.

Present : Ld. APP for the State.

Sh. Kapil Chaudhary, Id. Counsel for the accused.

IO SI Mahesh in person.

Complainant Madhu Jha through VC.

Victims Pankaj, Suraj, Jaimal, Lokesh and Ankit in person.

All the victims and complainant stand identified by the IO.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Naresh Kumar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 08.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. The Id. Counsel further submitted that the accused is himself a victim of fraud by her employer namely Ashish who had employed the accused in his office. The Id. Counsel further submitted that the accused belongs to a very poor family and he lost his job during lockdown. Further on or about 16.12.2020, he received a vacancy offer on Quickr and was retained by his employer Ashish for the post of HR but after a week the accused left the job on 23.12.2020 as his employer was not doing the job in proper manner. The Id. Counsel further submitted that she is totally innocent and has not engaged in any conspiracy to cheat the victims. Further he is a young aged person with no previous criminal involvement. Furthermore, the accused is also ready to settle with the victim without prejudice to her defence.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO, co-accused Ashish is still at large and the investigation is at initial stage.

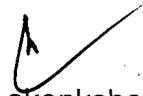
Heard both the parties.

The allegations are serious in nature. Further co-accused Ashish is still at large. However, in the present case, the accused is in J/C since 08.01.2021. The IO has affirmed that he has no previous criminal involvement. On specific query, IO stated that he has already taken the accused in JC and his further custodial interrogation is not required. Furthermore, the victims and the complainant have submitted before the court that the amount cheated from them

individually has been repaid to them and they have no objection if the accused is granted bail in this case. On specific query, the IO submitted that in the present FIR there are six victims including the complainant and the amount cheated from them has been repaid to them. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 30000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant and the victims during the pendency of the case.
4. He will not leave the country without the permission of the Court.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

FIR No. 00025/21  
State vs. Unknown  
U/s 379 IPC  
PS Shakarpur

16.01.2021.

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 1RW 8008** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Krishan Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:  
**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.

2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.

4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.

3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.

4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.

5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

FIR No. 44/21  
State vs. Yogesh Sharma  
U/s 379/411/34 IPC  
PS Shakarpur

16.01.2021.

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 13ST-8941** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Ritesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:  
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.

2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.

4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.

3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.

4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.

5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

Copy Received  
Mukherjee  
Adv  
16.1.21

FIR NO. 621/20  
U/s 379/411 IPC  
PS PIA  
State vs. Vikram Singh @ Vicky

16.01.2021.

Present : Ld. APP for the State.

Ms. Ranjana and Ms. Sakshi, Id. Counsel for the accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Vikram Singh @ Vicky.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 11.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, the recovery shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, accused is a habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 11.12.2020. Case property in the present case has already been recovered. As per reply of IO, investigation has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Akanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.09.2020

e.FIR no. 29076/20  
PS Krishna Nagar  
State vs. Gaurav Kumar  
U/s 379 IPC

16.01.2021

Present : Ld. APP for the State.

None for applicant.

I have perused the application. Status report received from the jail superintendent Mandoli Jail.

Copy of the status report be supplied to the applicant/ counsel.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

FIR no. 330/19  
PS Shakarpur  
State vs. Kayyum  
16.01.2021

Present : Ld. APP for the State.

Sh. Amit Kumar, Id. Counsel for the applicant.

I have perused the application. Status report received from the jail superintendent Mandoli Jail.

Copy of the status report be supplied to the applicant/ counsel.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

FIR no. 31088/20  
State vs. Unknown  
U/s 379 IPC  
PS Shakarpur

16.01.2021

Present : Ld. APP for the State.

None for applicant.

I have perused the application. Status report received.

Copy of the status report be supplied to the applicant/  
counsel.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the  
applicant on his email ID and the same be uploaded on the Delhi  
District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/16.01.2021

State vs. Unknown  
FIR no. ED-PIA- 000521/20  
PS PIA  
U/s 379 IPC

16.01.2021

Fresh application for releasing the mobile phone on superdari, received through email.  
Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Ratan Kumar @ Kanahiya  
FIR no. 763/2020  
PS PIA  
U/s 763/2020 IPC

16.01.2021

Fresh application for release of jamatalshi articles, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Sonu Gupta  
FIR no 14/21  
PS PIA  
U/s 186/332/353 IPC

16.01.2021

Fresh application for grant of bail to the accused received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Vikram Singh @ Vicky  
FIR no. 601/20  
PS PIA  
U/s 379 IPC

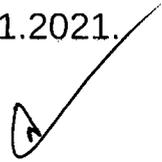
16.01.2021

Fresh application for grant of bail to the accused received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.



(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Chetan  
e. FIR no. 19608/2020  
PS Shakarpur  
U/s 379/411 IPC

16.01.2021

Fresh application for grant of bail to the accused received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Anil Kumar  
FIR no. 23/2021  
PS Shakarpur  
U/s 419/420/511/34 IPC

16.01.2021

Fresh application for grant of bail to the accused received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

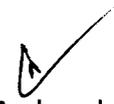
State vs. Azhar & Ors.  
FIR no. 560/20  
PS Krishna Nagar  
U/s 356/379/411/34 IPC

16.01.2021

Fresh application for changing the surety document and  
and taken on record fresh record, received through email.  
Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Azhar & Ors.  
FIR no. 560/2020  
PS Krishna Nagar  
U/s 356/379/411/34 IPC

16.01.2021

Fresh application for releasing the jamatalashi articles on superdari, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

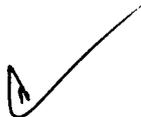
State vs. Unknown  
FIR no. SHD-KN-000191/20  
PS Krishna Nagar  
U/s 379 IPC

16.01.2021

Fresh application for releasing the mobile phone on superdari, received through email.  
Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

State vs. Ratan Kumar @ Kanahiya  
FIR no. 763/20  
PS PIA

16.01.2021

Fresh application for releasing the vehicle on  
superdari, received through email.

Present:- Ld. APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 18.01.2021.



(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/16.01.2021

FIR No.508/2020  
State vs. Sameer  
U/s 392/34 IPC  
PS Shakarpur

15.01.2021

2<sup>nd</sup> fresh application for grant of bail to the accused, received  
through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

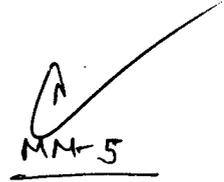
IO/ SHO PS concerned to file reply on 16.01.2021.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/15.01.2021

Present - Ld APP for the State  
None for Accused

Reply filed.

Re-list for 18/1/21

  
MM-5  
16/1/21